

A BRIEF TOUR REPORT OF SECRETARY (JUSTICE) IN THE EXPERT GROUP MEETING OF SHANGHAI COOPERATION ORGANIZATION HELD AT TASHKENT ON AUGUST 10-11, 2017.

The two day meeting of the Expert Group on preparation for the Fifth Meeting of the Ministers of Justice of the Member States of the Shanghai Cooperation Organisation (SCO) was held at Tashkent on August 10-11, 2017. The two member delegation from India was led by Mrs Snehlata Shrivastava, Secretary, Department of Justice. The other member was Mr Suresh Chandra, Secretary, Department of Legal Affairs. A list of participants from the other member countries namely China, Russia, Pakistan, Kazakhstan, Kyrgyzstan, Tajikistan, Uzbekistan and the program are attached as Annexure I & II respectively.

2. During the meeting all documents as well as all presentations were made in Chinese and Russian languages. Request was made by the Indian delegation to the host to give English translation of documents and to be shown on the screen two in English in order to have a better understanding and communication. It was informed that formally this request should be made to the SCO secretariat in writing after this meeting.

3. Draft Regulation of the Working group of Experts on Forensic (Judicial Expert) activity of the Meeting of the Ministers of Justice of the Member States of the SCO was not discussed. However, the Working Group for the same was formed as proposed and presented by China. Similarly, the regulations of the Working Group on Legal Services of the SCO member States proposed by China were not discussed though the Working Group was formed as proposed and presented by China.

4. On forensic activity, we may need to take inputs from the MHA before the Minister level meeting proposed to be held on 20.10.2017. On Legal Services, the Department of Legal Affairs will be working on notaries and advocates. But as far as legal assistance to the poor and marginalised is concerned, the Department of Justice has to provide inputs. However, the major responsibility to provide inputs rests with the Department of Legal Affairs. The timeline to provide comments to the SCO secretariat on the Regulations of the Working Group on Legal Services as proposed by China is 10.09.2017.

5. During deliberations it was informed that before the 5th meeting of the Ministers of Justice of the member countries of the SCO on 20.10.2017, the Expert Group will again meet on October 18-19, 2017. Request has been made by the Indian delegation to the SCO secretariat to give English translation of documents informally and to be shown on the screen two in English too in order to have a better understanding and communication.

6. In the meeting the Agenda for 20.10.2017 meeting was discussed. The draft Joint Statement to be signed after 20.10.2017 was also discussed. Both Agenda and Joint Statement were discussed word by word and formulated on the basis of consensus as emerged amongst all participating countries. Attention was also drawn that on account of

Diwali festival in India on 19.10.2017, the participation of the Minister may be on 20.10.2017.

7. The minutes of the meeting were in Russian and Chinese. The assurance was given during the meeting to provide English translation of the minutes by the host country i.e. Uzbekistan Government.

LIST OF PARTICIPANTS

- Republic of India
1. Snehlata Shrivastava - Secretary, Department of Justice
Ministry of Law and Justice
 2. Suresh Chandra - Secretary, Department of Legal Affairs,
Ministry of Law and Justice
 3. Vinod Kumar - The Ambassador of the Republic of
India in Uzbekistan
 4. Sipra Ghosh - Counselor of the Embassy of the
Republic of India in Uzbekistan
 5. Cypew Kymap - Second Secretary of the Embassy of
the Republic of India in Uzbekistan
- Republic of Kazakhstan
6. Aliya Samiyanova - Chief expert of Unit of expertise of the
drafts of international treaties on CSTO.
SCO, CIS of Department of
international law and cooperation of the
Ministry of Justice
 7. Janna Jarmenova - Head of Unit on organization of legal
services and Licensing of Department
of registry service and legal services of
the Ministry of Justice
 8. Manas Sabanshiev - Deputy director on general issues of the
Center on judicial expertise of the
Ministry of Justice
 9. Jambul Bekjanov - Director of the Institute on judicial
expertise in Astana
 10. Alfiya Nurmuratova - Chief expert of Department of
organization and analytical
maintenance of the Center on judicial
expertise of the Ministry of Justice

- The People's Republic of China
(PRC)
11. Kang Yu - Director of Department on legal aid and foreign affairs of the Ministry of Justice
 12. Liu Huachun - Head of unit on notary issues of Department of control of advocacy and notary activities of the Ministry of Justice
 13. Zhao Yang - Deputy head of Unit on international cooperation of the Department on legal aid and foreign affairs of the Ministry of Justice
 14. Jiang Siyuan - Official of Unit on international cooperation of the Department on legal aid and foreign affairs of the Ministry of Justice
 15. Liu Yi - Deputy of Permanent representative of PRC in RATS SCO
- Kyrgyz Republic
16. Tamara Imanalieva - Head of Department on international cooperation of the Ministry of Justice
- Islamic Republic of Pakistan
17. Raja Naeem Akbar - Legislative Adviser of the Ministry of Law and Justice Division
- Russian Federation
18. Tsyrenov Dymbryn - Deputy head of Department on International law and cooperation of the Ministry of Justice
- Republic of Tajikistan
19. Bakhtiyor Kobilov - Head of Unit on international maintenance and cooperation of the Ministry of Justice
- Republic of Uzbekistan
20. Jamshid Nuritdinov - Head of International Legal Department of the Ministry of Justice
 21. Davronbek Akhmedov - Head of Informational and analytical Unit on international arbitration issues of the Ministry of Justice
 22. Avazbek Madaminov - Head of Department on notary, advocacy and registry offices of the Ministry of Justice
 23. Mushtariy Madrakhimova - Leading consultant on International Legal Department of the Ministry of Justice
 24. Nadejda Korableva - Leading expert of Republic Center of forensic expertise named after Kh. Sulaymanova under the Ministry of Justice
- SCO Secretariat
25. Nurbol Dayinuly - Referent of the SCO Secretariat

**Programme
of visit of Indian delegation attending First Experts' Meeting for preparing for the
5th Session of the Justice Ministers of SCO
(10-11 August 2017)**

Thursday, August 10, 2017		
0320	Arrival in Tashkent (from Delhi by HY 426)	
0400	Arrival and check in at Hyatt Regency Tashkent Hotel	
0840	Departure for Ministry of Justice	
0900-1030	Experts' meeting	
1030-1050	Coffee break	
1050-1300	Experts' meeting	
1300-1400	Lunch	(hosted by Ministry of Justice)
1400-1530	Experts' meeting	
1530-1550	Coffee break	
1600-1800	Experts' meeting	
1800-1900	Dinner	(hosted by Ministry of Justice)
1915	Departure for Hotel	
Friday, August 11, 2017		
0840	Departure for Ministry of Justice	
0900-1030	Experts' meeting	
1030-1050	Coffee break	
1050-1300	Experts' meeting	
1300-1400	Lunch	(hosted by Ministry of Justice)
1400-1530	Experts' meeting *	
1500-1600	Courtesy call to the Minister of Justice of Uzbekistan (TBC)	
1930	Dinner hosted by Ambassador (Khiva Restaurant, Hyatt Regency Tashkent)	
Saturday, August 12, 2017		
1055	Departure for New-Delhi (from Tashkent by HY 423)	

Note:

Officers receiving at the airport:

1. Ms. Sipra Ghosh, Counsellor (PIC), EoI, Tashkent (Mob. Ph.: +99893 3878985)
2. Mr. Ulugbek Yusupov, Interpreter, EoI, Tashkent (Mob. Ph.: +99893 5914864)
3. Ms. Kamola Babajanova, Interpreter (Mob. Ph.: +99890 1756090)

* The Russian delegation is expected to depart for Moscow at 1500 hrs on 11 August. Hence, the meeting is expected to conclude before or soon after lunch.